

A-2
1

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 02nd day of May, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.
HON'BLE MR. A.K. SINGH, MEMBER-A

Original Application No. 476 OF 2006

Bhola Nath Patel, S/o Sri Prabhu Nath Patel, R/o Village
Sonai, Post Aunta, District Allahabad

.....Applicant.

By Advocate : Sri S. Ram

VE R S U S

1. Union of India through General Manager, West Central Railway, JDA Bhawan, Civic Centre, Garatal, Jabalpur.
2. Chief Personnel Officer, West Central Railway, Office of General Manager, JDA Bhawan, Civic Centre, Garatal, Jabalpur.
3. The Divisional Railway Manager, West Central Railway, Jabalpur..

.....Respondents

ORDER

BY JUSTICE KHEM KARAN, V.C.

Heard Sri S. Ram, learned counsel for the applicant on this O.A. and also perused the contents of the application and the papers annexed thereto.

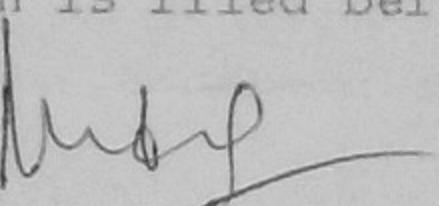
2. The applicant alleges that he has completed Apprenticeship under the Act of 1961 and he applied for being appointed on a Group

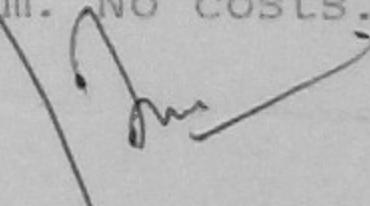
✓

2
P/V

'D' post pursuant to the advertisement published on 27.10.2004 issued by the respondents. Sri S. Ram says that the applicant has not been informed about the outcome of his application and even the representation to DRM and CPO, West Central Railway, Jabalpur have not been considered and disposed of. Copies of these representations have been filed as Annexure nos. 6 and 7 to the O.A. The learned counsel for the applicant requested that this O.A. may be disposed of finally with suitable direction to the CPO, West Central Railway, Jabalpur to consider and dispose of the same within the time to be fixed by this Tribunal.

3. The O.A. is finally disposed of with a direction to the respondent no.2 namely CPO, West Central Railway, Jabalpur to consider and dispose of the representation dated 8/17.10.2005 (Annexure-8) in accordance with law and the relevant rules within a period of three months from the date of certified copy of this order together with a copy of the representation is filed before him. No costs.


MEMBER-A


VICE CHAIRMAN

GIRISH/-